

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1241
TO BE ANSWERED ON 24.07.2017**

MINIMUM WAGES TO CONTRACT WORKERS

1241. SHRI R. GOPALAKRISHNAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has proposed Rs. 10000/- minimum monthly wages for contract workers in the country;**
- (b) if so, the details along with the implementation status thereof;**
- (c) whether there are demands for equal pay for both the contract and regular workers of the country; and**
- (d) if so, the details thereof and the action taken by the Government thereon?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): Revision of minimum rates of wages per day payable to workers including the contract workers under the Minimum Wages Act, 1948 is a continuous process. Under the Act, the appropriate Government, both the Centre and the States, fixes/revises the minimum wages in scheduled employments falling in their respective jurisdiction. The minimum rates of wages under various employments in the Central Sphere has recently been revised vide Government of India notifications dated 19th January, 2017 as per the details below:

S. No.	Name of employment	Notification No.
1.	Agriculture	S.O. 186(E)
2.	Non-Coal Mines	S.O. 187(E)
3.	Construction	S.O. 188(E)
4.	Stone Mines	S.O. 189(E)

Contd..2/-

5.	Sweeping and Cleaning Excluding Activities prohibited under Employment of Manual Scavengers and Construction of Dry latrines (Prohibition) Act, 1993	S.O. 190(E)
6.	Watch and Ward –Upgradation of security guard	S.O. 191(E)
7.	Loading and unloading	S.O. 192(E)

(c) & (d): In so far as for employees engaged on contract basis performing same work and duties as the regular employees are concerned, the Contract Labour (Regulation & Abolition) Central Rules, 1971 [Rule 25(2)(v)(a)], stipulates as under:

“In cases where the workmen employed by the contractor perform the same or similar kind of work as the workmen directly employed by the principal employer of the establishments, the wage rates, holidays, hours of work and other conditions of service of the workmen of the contractor shall be the same as applicable to the workmen directly employed by the principal employer of the establishment on the same or similar kind of work;

Provided that in the case of any disagreement with regard to the type of work the same shall be decided by the Deputy Chief Labour Commissioner (Central).”

The details regarding the number of cases received/disposed of during the last two years under rule 25(2)(v)(a)&(b) of the Contract Labour (Regulation & Abolition) Central Rules, 1971 is as under:

Year	2015-16	2016-17
Number of cases received including B/F	41+44=85	71+08=79
Order Issued	13	37
Pending	71	42
